

ITEM NO.14

COURT NO.14

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).27034-27035/2025

[Arising out of impugned final judgment and order dated 22-08-2025 in R.I.A No. 1/2024 22-08-2025 in R.I.A No. 1/2024 passed by the High Court of Andhra Pradesh at Amravati]

UPPALURI ESWARAMMA

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH &amp; ORS.

Respondent(s)

FOR ADMISSION

Date : 26-09-2025 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.  
Mr. Ananga Bhattacharyya, Adv.  
Mr. Krishanu Barua, Adv.  
Mr. Narasimha Reddy, Adv.  
M/S. Veritas Legis, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Having considered the matter in its entirety, and upon assistance by Mr. Ranjit Kumar, learned Senior Counsel for the petitioner, we are of the considered opinion that the matter needs to be referred to a Forensic Expert to verify whether the signature(s) of the Officer(s) on the Patta(s) is genuine.

2. Accordingly, issue notice.

3. We further make it clear that the Court is of the tentative view that the matter has to be considered by the Forensic Experts with reference to the signature(s) of the Officer(s) on

contemporaneous official records.

4. Permission to serve notice upon the Standing Counsel for the State of Andhra Pradesh is granted.

5. List on 28.11.2025.

6. In the meantime, no enquiry with regard to the said document(s) shall proceed.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)